

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CONMT.PET.(C) Nos. 930-933/2024 in SLP(C) Nos. 6950-6953/2024

LABH SINGH

Petitioner(s)

VERSUS

K. A. P. SINHA & ANR.

Alleged Contemnor(s)/Respondent(s)

(IA No. 301843/2024 - APPLICATION FOR PERMISSION
IA No. 301844/2024 - EXEMPTION FROM FILING PAPER BOOKS)

Date : 31-12-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Arun Sharma, Adv.
Mr. Kamaldeep Kaur, Adv.
Ms. Ayushi Reddy, Adv.
Ms. Shreshta Ragasandesh, AOR

For Respondent(s) Mr. Gurminder Singh AG Punjab, Sr. Adv.
Mr. Vivek Jain, D.A.G.
Mr. Siddhant Sharma, AOR

Mr. Tushar Mehta, SGI
Mr. Lokesh Sinhal, Sr. AAG
Mr. Samar Vijay Singh, AOR
Mr. Madhav Sinhal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

A letter has been circulated on behalf of the Officers of the State of Punjab, namely, the respondent-contemnor(s) seeking additional three days' time for achieving the desired outcome, *inter alia*, for the reasons enlisted in paragraphs 2 to 4 of the letter.

2. Learned Advocate General for the State of Punjab while supporting the aforesaid prayer has made some additional oral submissions as well.

3. Taking into consideration the totality of the circumstances and keeping the interest of justice in view, we are inclined to accept the request to accord some more time for compliance of the directions issued by this Court.

4. The Chief Secretary, Punjab and the Director General of Police, Punjab are present online.

5. Post these matters on 2nd January, 2025.

(RADHA SHARMA)
ASTT. REGISTRAR-cum-PS

(DIVYA BABBAR)
COURT MASTER (NSH)